

of School Heads' and Teachers' Holistic Advancement (NISHTHA) has been launched wherein teachers are trained on learner-centered pedagogy, which includes activity based joyful teaching-learning methods focusing on enhancing learning outcomes.

(e) and (f) The existing NCF has completed around fourteen years. During these years, there have been many changes at the social, economic and educational fronts, which need to be reflected in the school curriculum. The Government has, therefore, decided to review the NCF with a view to updating it to provide the relevant education to the children in the country. However, it would depend on the finalization and approval of the New Education Policy.

Fast Track Courts for rape cases

†586. SHRI LAL SINH VADODIA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government is considering to establish Fast Track Courts to dispose of rape cases;
- (b) if so, whether Government has taken any step in this direction so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) Yes, Sir.

(b) and (c) In furtherance to The Criminal Law (Amendment) Act, 2018, Government has finalized a scheme for Setting up of a total of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases pertaining to Rape and Prevention of Children from Sexual Offences (POCSO) Act, 2012, in a time-bound manner under Centrally Sponsored Scheme. State Governments/UT Administration have been communicated and asked to furnish required details for release of Central Share. After completion of requisite formalities, so far funds have been released, to 10 States viz. Nagaland, Maharashtra, Jharkhand, Kerala, Madhya Pradesh, Manipur, Odisha, Rajasthan, Tripura and Uttarakhand for setting up of 315 numbers of FTSCs/exclusive POCSO courts.

†Original notice of the question was received in Hindi.